

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00335/2020

DATED THIS THE 31ST DAY OF JULY, 2020

CORAM:

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from his residence at New Delhi)**

Shri Mahesh V. Ulvekar,
S/o Veera Govind Ulvekar
Aged about 59 years,
W/as Navigational Assistant Grade-II
Surathkal Lighthouse and DGPS Station
Quarter No.3, Post: Surathkal,
Mangalore District-575014.Applicant

(By Advocate Shri Harish Kumar M.S. - through video conference)

Vs.

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Shipping, Road Transport & Highways,
Department of Lighthouses & Lightships,
No.1, Parliament Street,
New Delhi-110 001

2. The Director General of Lighthouses & Lightships,
(Ministry of Shipping, Road Transport & Highways),
Deep Bhavan, A-13, Sector 24, Noida District,
Gautam Budh Nagar (UP).

3. The Director – Directorate of Lighthouses & Lightships,
Cruise Business Center (3rd Floor)
Mormugoa Harbour, Mormugoa,
Goa-403803.Respondents

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

1. To quash the order dated 25.02.2020 bearing No. GLH/3/Prashasan(33)/2019/3414 at Annexure A-3 passed by the Respondent No.3.
2. Cost of this proceedings and any other reliefs which the Hon'ble Tribunal deems fit to meet the ends of justice.

2. At the very outset, learned counsel for the applicant submitted that the applicant wishes to withdraw the present Original Application with liberty to file one more representation before the respondents, requesting therein to revisit their order dated 25.02.2020. Learned counsel further submitted that the applicant would be satisfied if a direction is issued to the respondents to decide his said representation within a time frame, while keeping in view the policy guidelines prevalent in the department.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to permit the applicant to

withdraw the Original Application with liberty to file one more representation before the respondents.

4. If such a representation is filed by the applicant within a period of 10 days from today, the same shall be considered by the respondents and a reasoned and speaking order shall be passed within a period of 15 days thereafter, while keeping in view the policy guidelines prevalent in the department.

5. Original Application stands disposed off in above terms. No order so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

vmr